

**Road and Inland Water Transport
Advisory Committee**

272. { Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 338 on the 12th August, 1959 and state the nature of steps taken by State Governments to implement the recommendations made by the Road and Inland Water Transport Advisory Committee (State-wise)?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): A statement giving the required information is laid on the Table of the House. [See Appendix I, annexure No 69]

Train Collision near Gaya

273. { Shri Ramji Verma:
Shri S A. Mehdi;
Shri Smbiman Ghose:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Gaya-Mughal Sara: passenger train collided with a pilot engine near the Gaya Station on the 8th September, 1959;

(b) if so, the details of the accident; and

(c) the amount of compensation paid to the victims?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) and (b). On 8th September, 1959 at about 6.49 hours while No. 349 Up Gaya-Mughalsara: Passenger was starting from Gaya station, Coaching Yard Pilot side collided with the rear portion of the Passenger train as a result of which the Yard Pilot got derailed and capsized. Three persons travelling by the Passenger train sustained simple injuries. The accident was due to the failure of human element.

(c) No claim has been preferred yet.

शारदा नदी पर रेलवे पुल का छज्जा १७४ बी कुशवन्त राय . क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

(क) पूर्वोत्तर रेलवे पर भीरा खेड़ी और पलिया रेलवे स्टेशनों के बीच शारदा नदी पर रेलवे पुल का छज्जा बनाने में देरी के क्या कारण हैं ; और

(ख) यह काम कब तक पूरा हो जायेगा?

रेलवे उपमंत्री (श्री सै० वें० रामस्वामी)

(क) यद्यपि इस काम की योजना और अनुमानित खर्च के बारे में अन्तिम फैसला कर लिया गया है और उत्तर प्रदेश सरकार ने उसे मान लिया है, फिर भी काम अभी शुरू नहीं किया गया है, क्योंकि उत्तर प्रदेश की सरकार की ओर से अभी इस बात की मंजूरी नहीं मिली है कि वह रेलवे को पूरा की मूल्य लागत का कुछ हिस्सा देगी या उस हिस्से का मुद।

(ख) ऊपर भाग (क) के उत्तर को देखते हुए अभी यह बताना संभव नहीं है कि यह काम कब तक पूरा हो जायेगा।

Delhi Electricity Supply Undertaking

275. Shri Dhanagar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the irregularities in maintaining the accounts of Delhi Electricity Supply Undertaking resulted in a loss of Rs. 16,944 during the months of October and November, 1958;

(b) whether it is also a fact that the said Undertaking allowed rebate in 144 cases; and

(c) what steps are being taken to remove these irregularities?

The Deputy Minister of Irrigation and Power (Shri Nathi): (a) No, the

amount in question relates to five months, viz. April to August, 1958, and has since been recovered by the Undertaking, from the consumers concerned.

(b) and (c). Yes. It is reported that the rebate was allowed due to some clerical errors, which, when detected, were rectified.

Over-bridge at Shakurbasti

276. Shri Dhanagar: Will the Minister of Railways be pleased to state:

(a) whether representations have been received from the public for the construction of an over-bridge at Shakurbasti; and

(b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) Yes, Sir.

(b) A foot over-bridge is proposed to be provided across the yard and the work is included in the list of works for 1959-60.

Pending Corruption Cases on Central Railway

277. Shri Pangarkar: Will the Minister of Railways be pleased to state:

(a) the number of corruption cases pending on the Central Railway as on the 31st October, 1959; and

(b) the nature of the cases pending?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) 212 cases on the 31st October, 1959.

(b) These cases pertain to various malpractices and irregularities involving loss to Railways, like

- (i) misuse of labour or passes,
- (ii) improper utilisation of Railway Stores,
- (iii) neglect of duty resulting in loss to the Administration,
- (iv) demand and acceptance of illegal gratification,

(v) cheating, forgery and fraud,

(vi) irregularities relating to Engineering works, e.g., earthwork, boulder stacks, sub-standard quality of material utilised on works etc., and

(vii) irregularities in reservation of berths.

Waiting Rooms at Stations on Central Railway

278. Shri Pangarkar: Will the Minister of Railways be pleased to state:

(a) the names of stations on which waiting rooms have been constructed during the year 1958-59 on the Central Railway; and

(b) the names of stations where waiting rooms are proposed to be constructed during 1959-60 and the estimates thereof?

The Deputy Minister of Railways (Shri Shahnawas Khan): (a) and (b). No new waiting rooms have been constructed during 1958-59 and there are no proposals for providing new waiting rooms during 1959-60.

Foreigners in Nagarjunasagar Project

279. Shri Pangarkar: Will the Minister of Irrigation and Power be pleased to state:

(a) the number of foreigners employed in the Nagarjunasagar Project at present and their salaries separately; and

(b) the time by which the foreigners are likely to be replaced by Indians?

The Deputy Minister of Irrigation and Power (Shri Hathli): (a) No foreigner has so far been employed on the Nagarjunasagar Project.

(b) Does not arise.

Irrigation and Power Schemes in Bombay State

280. Shri Pangarkar: Will the Minister of Irrigation and Power be pleased to state:

(a) the total amount allocated to the Government of Bombay under